

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

SPECIAL LEAVE PETITION (CIVIL) Diary No(s). 48665/2024

[Arising out of impugned final judgment and order dated 15-05-2024 in WPC No. 5120/2024 passed by the High Court of Delhi at New Delhi]

JACOB VADAKKANCHERY

Petitioner(s)

VERSUS

UNION OF INDIA & ANR.

Respondent(s)

(IA No.254850/2024-CONDONATION OF DELAY IN FILING)

Date : 14-11-2024 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE B.R. GAVAI
HON'BLE MR. JUSTICE K.V. VISWANATHAN

For Petitioner(s)

Mr. Prashant Bhushan, AOR
Mr. Anurag Tiwary, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

1. Delay condoned.
2. We are not inclined to interfere with the impugned judgment and order passed by the High Court. The special leave petition is, accordingly, dismissed.
3. Pending application(s), if any, shall stand disposed of.

(NARENDRA PRASAD)
DEPUTY REGISTRAR

(ANJU KAPOOR)
COURT MASTER